


OFFICE OF THE PRINCIPAL JUDGE, FAMILY COURTS (H.Qs),  
DWARKA, NEW DELHI

ORDER

In continuation of this office order No. 4608-4664/Cir./Admn./FC/DWK/2020 dated 14/07/2020 and in compliance of the directions of Hon'ble High Court of Delhi, vide Office Order bearing No. 26/DHC/2020 dated 30/07/2020 (copy attached). It has been ordered that the function of the Family Courts till 14.08.2020 shall be as per the following:-

The courts shall henceforth take up all the cases listed before them through videoconferencing. However, evidence shall be recorded only in ex-parte and uncontested matters where the same is requested to be tendered by way of affidavit. The judicial officers shall be permitted to come to court for holding videoconference hearing from their respective chambers only when they do not have requisite technical infrastructure at their residences or where there is a breakdown of such infrastructure. Physical hearings shall be permitted in those matters only where a grave urgency is involved and hearing through videoconferencing is not feasible. For pronouncement of judgment in a criminal case, wherever required, the judicial officer may come to court for the same. In all such instances of physical hearings, the norm of social distancing be scrupulously adhered to.

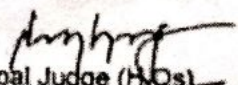
  
(Sanjay Garg-I)  
Principal Judge (H.Qs)  
Family Courts, Dwarka  
New Delhi.

No. 4932-4988 Cir./Admn./FC/DWK/2020

Dated: 31/07/2020

Copy forwarded for information and necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. All the Ld. Principal Judges, Ld. Additional Principal Judge, Ld. Judges, Family Courts, Delhi/ New Delhi.
3. Senior Administrative Officer Judicial, Family Courts (H.Qs), Dwarka, New Delhi.
4. All the Readers, Family Courts, Delhi/ New Delhi with the direction to bring this order in the notice of all the staff posted with them.
5. All the Branch In-charges, Family Courts, Delhi/ New Delhi with the direction to bring this order in the notice of all the staff posted with them.
6. Branch In-charge, Computer Branch, Family Courts (H.Qs), Dwarka, New Delhi with the direction to upload this order on official website.
7. PS to Principal Judge (H.Qs), Family Courts, Dwarka, New Delhi.

  
Principal Judge (H.Qs)  
Family Courts, Dwarka  
New Delhi.